GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 4182 ANSWERED ON MONDAY, MARCH 27, 2023, CHAITRA 06, 1945 (SAKA)

IIF WEB PORTAL

QUESTION

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DR. KRISHNA PAL SINGH YADAV:

PROF. RITA BAHUGUNA JOSHI:

DR. SUJAY RADHAKRISHNA VIKHE PATIL:

DR. HEENA VIJAYKUMAR GAVIT:

Will the MINISTER OF CORPORATE AFFAIRS be pleased to state:

- (a) the details of the new web portal "Integrated Incorporation Form" (IIF) and its features:
- (b) the manner in which the IIF streamlines the process of company incorporation;
- (c) the manner in which the Ministry has planned to ensure the quality and accuracy of information provided through the IIF;
- (d) the details of the training and capacity-building programs being offered to the staff who will be responsible for processing applications through the IIF; and
- (e) the measures taken by the Government to ensure the security and confidentiality of information submitted through the IIF?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a): No new web portal "Integrated Incorporation Form" (IIF) has been launched by Ministry of Corporate Affairs (MCA). However, on 23.02.2020 MCA had deployed a 'SPICe+' Web Form, which along with a linked form called AGILE PRO-S, provides 11 services viz; Name reservation, Incorporation, Director Identification Number (DIN) allotment, Mandatory issue of Permanent Account Number (PAN) and Tax Deduction and Collection Account Number (TAN), Mandatory issue of EPFO and ESIC registration, Mandatory issue of Profession Tax registration for the states of Maharashtra, Karnataka and West Bengal, Mandatory Opening of Bank Account,

Allotment of GSTIN (if applied for) and Registration of shops and establishment for all new companies getting incorporated in Delhi.

- (b): The SPICE+ web form is processed centrally, which has streamlined the incorporation process. This has resulted in incorporation of 1,55,389 companies in F.Y 2020-21 and 1,67,095 new companies incorporated in F.Y. 2021-22, which is the highest recorded for any financial year as on date.
- (c): Every application for incorporation of a company filed in SPICe+ webform is certified by a Professional. The Professional filing the incorporation form declares and certifies that requirements of the Companies Act, 2013 and rules have been complied with and he has personally visited the premises of the proposed registered office given in the form and the said proposed registered office of the Company will be functioning for the business purposes of the company. The proof of identity and residential address of subscribers and nominees, proof of address of the applicant company and declaration by the Director of the proposed company that information given in the form is correct is also obtained in SPICe+ webform. The Central Registration Centre verifies such details at the time of processing of the application.
- (d): The staff responsible for processing of SPICE+ web forms are trained on periodical basis.
- (e): Security and confidentially of information submitted through SPICe+ web form is ensured by keeping private information invisible to the general public.
